

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 101
IB/188/ND/2024

IN THE MATTER OF:

Altanova India Private Limited	...	Applicant
Versus		
JMD Precision Equipments Private Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Manish Kumar Jha, Mr. Chirag, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Manish Kumar Jha, Learned Counsel for the applicant is present and made submissions. Issue notice to the respondent, returnable by 09.05.2024. Let steps be taken within three days and file proof of service. Respondent is directed to file reply, within one week, with a copy in advance to the other side. Rejoinder, if any, be filed within a week. List on 09.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)